0. 4 3 3 13.35 SERI \$ 2.5 Re. Adj. Motion NOVEMBER 11, 1974 227 to the situation outside. There is nothing unnatural about this; after all Members have to satisfy their constituencies. What is wrong about it?

SHRI JYOTIRMOY BOSU, You do not allow debates on economic issues. I have written to you letters on these, but you have not bothered to reply to them.

. . .

MR. SPEAKER: I welcome it. At any time you want to speak on planning, you will get the priority.

At the Political Science Congress, 20 persons told me that they were ready to write some thesis and they asked me, "When will you discuss the Plan? We want to have the views of Parliament". And told them that I would convey their views to Parliament.

SHRI JYOTIRMOY BOSU: Economic issues enjoy the last priority. How far do the Presiding Officers study the issues debated on the floor of the House? I put that question to you, Sir. Please be honest.

MR. SPEAKER: I think, we Presiding Officers, should not meet in future unless we have the same protection or immunity which a member gets in the House. After all, we discuss many things. If something leaks out, then we are held responsible. It is a serious case for me to consider. Do not tie down your Speaker so much that he cannot even express any opinion. Be merciful.

SHRI DINEN BHATTACHARYYA: It is unfortunate that, in our country, the Speaker speaks much. That is the difficulty.

MR. SPEAKER; No; not much. Not all. .. .. .. .

10 A.S.

SHRI K. RAGHURAMAIAH: Papers to be laid on the Table.

13,14 hrs.

Point A State Papers Laid

1779

11 A 14

PAPERS LAID ON THE TABLE

ORDINANCES NOS. 11, 12 AND 13 OF 1974 THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH):

I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) issued by the President under provisions of article 123(2)(a) of the Constitution:-

. .

- (1) The Maintenance of Internal Security (Amendment) Ordinance, 1974, (No. 11 of 1974) promulated by the President on the 17th September, 1974.
- (2) The Sick Textile Undertakings (Nationalisation) Ordinance, 1974, (No. 12 of 1974) promulgated by the President on the 21st September, 1974.
- (3) The Representation of the People (Amendment) Ordinance, 1974 (No. 13 of 1974) Promulgated by the President on the 19th October, 1974.

(Placed in Library, Sec. No. LT-8427/74). 1. 5

SHRI JYOTIRMOY BOSU: (Diamond Harbour): Sir, I have already written to you on items 3 (1) and 3 (3).

SHRI S. M. BANERJEE: (Kanpur): On item 3, I have also written to you Sir.

SHRI JYOTIRMOY BOSU: I have already written to you that I wanted to speak on the Maintenance of Internal Security (Amendment) Ordinance as also on the Representation of the People (Amendment) Ordinance. How can we function in this way? You have such a vast in Secretariat whereas we have to do these things singlehanded with our ownthand and still you have no time to read them?

• 228 MR. SPEAKER: I am sorry. You are right. Your names were there but somehow they have been crossed. I do not know how.

SHRI JYOTIRMOY BOSU: Because I am a CPI (M) Member.

MR. SPEAKER: No, no. There are others also.

SHRI JYOTIRMOY BOSU: I will tell you something..

MR. SPEAKER: I will call you.

Now, Mr. Banerjee.

SHRI S. M. BANERJEE: I would like to make a submission on two items which are being laid by Shri K. Raghuramaiah, items 3(2) and 3(3).

Item No. 2—is the Sick Textile Undertakings (Nationalisation) Ordinance, 1974 (No. 12 of 1974) promulgated by the President on the 21st September, 1974. The moment the ordinance was brought we definitely felt and we have also pointed out that the workers of those textile mills which are likely to be taken over by the Government are going to suffer because...

MR SPEAGER: You can only speak about the delay.

SHRI S. M. BANERJEE We have brought to the notice of the Central Government that the pensionary and gratuity benefits enjoyed by these textile workers all these 30-40 years will be completely wiped out after take-over of these textile mills...

MR. SPEAKER: You can speak on its marits when it comes up for discussion.

SHRI S. M. BANERJEE: We have represented to the Minister of Industries as also to the President that it should be rectified, that this is an ordinance which is going to harm the textile workers. My second submission is about the Representation of the People (Amendment) Ordinance, 1974 (No. 13 of 1974) promulgated by the President on the 19th October, 1974.

We are ashamed of this ordinance. The Supreme Court have given a decision in a particular case, but the Government should have waited, they should have discussed these matters with the hon. Members. A committee is already sitting over this matter. They should have waited. But instead of that, by bringing this ordinance, they have brought the parliamentary democracy and the process of elections into disrepute. I would like to oppose this ordinance.

SHRI JYOTIRMOY BOSU: According to the figures given by the Home Ministry, 16825 persons have been detained under MISA and the funniest thing is that the number of persons detained under MISA for conservation of foreign exchange during the period is only 474. ...

MR. SPEAKER: No speeches, please, when the papers are only being laid.

SHRI JYOTIRMOY BOSU: My submission is that he should not lay the papers to-day. He cannot take powers like this

Within that particular period, West Bengal alone which accounts for 9 per cent of the population of the country contributes 3236 out of 3829 because we are political opponents.

I want to make a submission.

Motivated politicians and bureaucracy should not be given any sweeping powers. These powers are misused in the case of political workers. They should only proceed to prosecute economic offenders under specific provisions of the law, they should be kept as under-trial prisoners. There should not be these sweeping powers, but they should be tried under normal

#### (Shri Jyotirmoy Bosu)

provisions of the law. They are collecting money for political purposes. What I submit is, this ordinance should not be allowed to be laid today. We can have a discussion and then we can proceed with the ordinance. This is my submission. Sir. My third point is this. The Ordinance says:

'Any expenditure incurred by a political party or by any other association or body of persons or by any individual (other than the candidate or his election agent) shall not be deemed to be and shall not ever be deemed to have been expenditure incurred in connection with the election..'

The object of this Ordinance is to supersede and make ineffective recent Supreme Court judgements in which the court held that expenditure incurred by a political party for the election of a candidate shall be regarded as expenditure incurred by him for the purpose of examining whether the ceiling on election expenses has been exceeded or not.

The total expenses which the petitioner has alleged against the Prime Minister has exceeded Rs. 35,000. It has exceeded the limit by 20 times. This is the reason why this has been done..

MR. SPEAKER: Why don't you listen?

#### SHRI JYOTIRMOY BOSU: \*\*

MR. SPEAKER: The case is subjudice now. No such remark should be made. I do not allow that. In spite of my drawing your attention, you are saying it. No No.

SHRI H. K. L. BHAGAT (East Delhi): The case is before the court. He is making such statement in the House. It is totally wrong.

MR. SPEAKER: Shri Janeshwar Misra भी जनेदवर मिभ (इलाहाबाद) : प्रम्यक्ष महोदय. ग्राप के जरिये में माननीय रंघुरामैया जी से निवेदन करूंगा कि राष्ट्रपति जी ने जो चुनाव खर्चे के बारे में ग्रष्टयादेश जारी किया है उस सिलसिले में वह विधेयक सदन में पेश न करें । ग्राप ने ग्रभी माननीय ज्योतिर्मय बसु को यह कह कर रोक दिया कि यह मामला सब-जुडिस है । लेकिन यह पूरा ग्राडिनेंस सब-जुडिस है । लेकिन यह पूरा ग्राडिनेंस सब-जुडिस हो जाता है क्यों कि सुप्रीम कोर्ट के फैंसले को ग्रनडू करने के लिये ग्रीर केवल प्रधान मंत्री की हिफाजत के

### (Interruptions)

MR. SPEAKER: I am sorry I will not allow this. It will not form part of the record. I will not allow that to go on record.

श्री जनेक्वर मिश्वः इसलिये यह सरासर धांधली है...(व्यवधःन) ग्राप संसद कार्य मंत्री को विधेयक प्रस्तुत करने से रोके क्यों कि ग्रध्यादेश के जरिये इन्होंने भारत में जनतंत्र की हत्या कर दी है। (व्यवधान)

(माननीय जनेक्ष्वर मिश्र ने एक पर्चा सदन में फैंका).

**ग्रध्यक्ष महो क्य**ः माननीय जनेक्वर मिश्र ने यह फेंका है।

श्री मधु लिमये (बांका) : ग्राघ्यक्ष महोदय, माननीय रधुरामैया ने तीन ग्राघ्यादेश सदन के सामने रखे हैं । ग्राप ने कई बार इस सदन में ग्रीर सदन के बाहर कहा है कि ग्रनावश्यक ढंग से ग्राघ्यादेश जारी करने के ग्राघिकार का सरकार को दुरुपयोग नहीं करना चाहिये ।

SHRI VAYALAR RAVI (Chirayinkil): Sir, even though Mr. Mishra has mis-behaved we are sitting quitely.

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<sup>\*\*</sup>Not recorded.

भी जनेश्वर मिश्रा : ग्राप ने सुप्रीम कोर्टके जजमेंटको बेकार कर दिया है ।

श्वी प्रि**य रंजन दास मुन्ती (**कलक**त्ता-**दक्षिण): ग्राप इस प्रश्न को राज्नीनि का प्रश्न बनाना चाहते हैं, ऐमा नहीं चलेगा । (ब्यवथान)

MR. SPEAKER: If you can solve the problem by shouting at eachother, I do not come in. If some decisions can be arrived at just by shouting then I will give the decision in his favour who shouts louder.

श्री मध लिमये : ग्राध्यक्ष महोदय, ग्राप ने स्वयं कई बार सदन में ग्रीर सदन के बाहर कहा है कि ग्राध्यादेश जारी करने के ग्रधिकार का सरकार को दूख्पयोग नहीं करना चाहिये । तीन ग्रध्यादेश हमारे सामने हैं इन में से एक भी ऐसा नहीं है जिस के लिये ग्राध्यादेश की जो विशेष ऐक्स्ट्रा म्राडिनरी पावर है उस का इस्तेमाल करने की जरूरत थी। नम्बर एक है सेन्टेनेंस ग्राफ इन्टर्नल सेक्योरिटी ग्रमेंडमेंट ग्रार्डिनेंस । 18 ग्रगस्त को माननीय के० ग्रार० गणेश ने एक प्रैस कान्फेंस में घोषणा की कि हम लोग स्मगलरों के खिलाफ ऐक्शन लेने जा रहे हैं । उस समय पार्लियामेंट का सत्र चल रहा था, ग्रगर सरकार चाहती तो जिस प्रकार सिक्किम का बिल बिना नोटिस के यहां लाये उसी समय इस सम्बन्ध में भी एक विधेयक चर्चा के लिये सदन के सामने रख सकते थे। लेकिन 18 अगस्त को घोषणा होती है श्रीर पहला ऐक्शन 19 सितम्बर को होता है । यानी पुरा नोटिस स्मगलरों को देने का काम किया । इसलिये किया क्यों कि ग्राप लोग ग्रच्छी तरह जानते हैं नोटिस देने के बाद वह अपने सारे बिजनेस भ्रफेयर्स को ठीक ठाक करेंगे । खुद युसफ पटेल ने जो दिल्ली में ग्राया था उस ने कहा कि ग्रपने सारे ग्रफेयर्स को ठीक ठाक किया। इसलिये मेरा सरकार पर म्रभियोग है कि

जानबन्न कर स्मगलरों को नोटिस दिया । संसद का सत्र चल रहा था तो विघेयक ला सकते थे। उस समय तो विष्ठेयक लाये नहीं श्रीर संसद का सत्र समाप्त होने के बाद श्राप ने यह ग्राघ्यादेश जारी कर दिया । क्या वजह है कि विगत 10, 15 सालों से देश के विभिन्न काननों के तहत स्मगलरों के खिलाफ कोई ऐक्शन नहीं लिया ? कर्नाटक के गवर्नर नैन मल पजा के दोस्त हैं, बिहार के भतपुर्व गवर्नर श्री नित्यानन्द कानुनगो ने कुली मस्तान को पासपोर्ट देने के लिये सिफारणी पत्र दिया था। कांग्रेस के बडे बडे नेता स्मगलरों से मिले हुए हैं स्रोर यही वजह है कि स्मगलरों के विलाफ यह केसेज नहीं चलाना चाहते हैं। इसलिये सरकार द्वारा जो अध्यादेश जारी किया गया है इस की कोई जरूरत नहीं थी. सीघे यहां पर विघेयक ग्रा सकता था।

नम्बर दो यह कि म्राज भी सरकार द्वारा दो किस्म की कार्यवाहियां नहीं हुई हैं। पहली तो यह कि जो पुलिस ब्रौर कस्टम्स के ब्रधिकारी हैं जो 15 साल से इन से मिले हुए थे उन में से किसी भी श्रधिकारी को सस्पेंड नहीं किया, श्रौर इसी तरह जो पोलिटिकल कनेक्शन्स स्मगलरों के हैं उन के खिलाफ कोई कार्यवाही नहीं ऌई।

भ्राप दसरा भ्रार्डिनेंस ले लीजिये सिक टेक्सटाइल्स ग्रन्डरटेकिंग्स का । कितनी जल्दबाजी में श्रध्यक्ष महोदय काम हो रहा है इस का प्रमाण श्राज हमारे सामने है । ग्राज भी सरकार द्वारा तीन, चार पन्ने के संशोधन परिचालित किये गये हैं इस के बारे में । यहां जल्दबाजी में इस तरह के ग्राध्यादेश जारी किये जाते हैं जिन पर सोचने का हम को मौका नहीं मिलता । ग्राडिनेंस का मतलब यह है कि यह मामला जोइंट ब मेटी या ऐलेक्ट कमेटी में न ाये। तो इस तरह ग्राप सदन के ग्रधिकारों को छीनते रहें हैं । टैक्सटाइल्स म्रन्डरटे-জা किंग्स प्राहिनेंस के बारे में एक विधेयक

[श्री मध लिमये]

यहां पर झाया था, इस के ऊपर इन्होंने सोच समझ कर ड्राफ्टिंग नहीं की है, आर्डिनेंस जारी कर दिया और आज तीन-तीन पेजेज के अमेंडमेंट्स हमारे सामने आते हैं । मैं झापका रूलिंग इस पर चाहता हूं । हर एक मामला झगर अध्यादेशों से तय किया जाएगा तो ज्वायंट कमेटी और सिलक्ट कमेटी के जितने प्रोसीजर्ज हैं वे सब एक दम खत्म हो जाएंगे । टक्सटाइल वाला बिल एक ऐसा बिल है जिस पर बड़ी गम्भीरता से हग लोगों को सोचने की जरूरत है । सरकार ने हम लोगों के अधिकारों को इस में छीनने का काम किया है ।

रिप्रिजेंटेशन ग्राफ दी पीपल एमेंडमेंट ग्राडिनेंस को ग्राप लें । ग्रापने सब जूडिस की बात कही है । लेकिन ग्रदालतों में जो हलफनामा दाखिल किया जाता है वह सब-जूडिस नहीं है । वह पब्लिक डाकुमेंट होता है । उस में से मैं उद्धरण दे सकता हूं । स्वयं प्रधान मंत्री ने राय बरेली की चुनाव याचिका के बारे में जो ग्रदालत के सामने एफीडविट फाइल किया है, उस में से मैं उद्धरण देना चाहुना हं—(इंटरफांज) इसीलिए ग्राप ग्राडिनेंस लाए हैं । ग्रीर किस लिए लाए हैं ? इनको घबराहट क्यों हो रही है । एफीडेबिट में से कोट करने का मुझे ग्रधिकार है——

भ्राच्यक्ष महो ग्यः उससे मैं इंकार नहीं करता। मुन्ने उस पर कोई ग्राबजकशन नहीं है। लेकिन जब विधेयक पर बहस हो तब ग्राप यह सब कर सकते हैं।

श्री मधु लिमये : उस समय जो कहना है कहेंगे । जहां तक इस ग्राडिनेंस का सम्बन्ध है, यह मोटिवेटिड ग्राडिनेंस है, सत्ता का दुरुपयोग इसके ढारा किया गया है । इसकी इजाजत सदन को नहीं देनी चाहिये । इन्होंने ग्रपने एकीडेविट में यह कबूल किया है कि मेरे क्षेत में 35 जींपें चल रही थीं । उनका

ेत मध्ये .05 .27 1974 5554 9765 हुए खर्चा मैंने नहीं किया है। उन्होंने केवल सौलह होने मोच हजार रूपये का खर्चा दिखायई है-15--

Papers Laid

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**एक माननीय सबस्य ः** बारह हजार रुपया ।

श्री म**घु लिमये** ः बारह हजर दिखाया है ।

श्री क्षकि भूषण (दक्षिण दिल्ली) r ग्रापके इलकजन कें खर्च कौन कर रहा या?

श्वी मधु लिमये ः मेरे लिए यह नहीं इ.सू कियाः गया है ४ यह मापके प्रधान मंत्री के लिए बना है। कुछ लो शम करिये।

उन्होंने स्वयं कबूल किया है कि मेरे चुनाव क्षेत्र में 35 जीपें चल रही थीं। एक जीप पर अगर दो सौ रुपया लगाया जाय एक एक दिन का तो सात हजार रुपया एक दिन का हो गया। अगर पच्चीस दिन ये जीपे चली हैं तो इसी से प्रापको पता चल जाता है कि अनेला जीपों का जो खर्चा है वह 35 हजार की लिमिट से कई गुना अधिक हो जाता है—

श्री नरेन्द्र कुमार साल्बे (बेतूल) : ग्राप इशू पर ग्रागए हैं। ग्राप को चाहिये था कि ग्राप एफीडेविट पर ही ग्रपने को कनफाइन रखते । खर्चा कितना हुग्रा यह इगु है।

भी मधु लिमये : मैं 35 जीपों की केवल बात कर रहा हूं।

मैं कहना चाहता हूं कि प्रधान मंत्री ने महज मपनी कुर्सी को बचाने के लिए जो सत्ता उनके हाथ में हैं उसका दुरुपयोग किया है। इसीलिए उन्होंने मार्डिनेंस जारी किया है। हम इस मार्डिनेंस का सख्त विरोध करेंगे।

दूसरा मेरा मुद्दा रूल्ज का है। रूल्ज में एमेंडमेंट भी मैंने दिया हुआ है यह भाषको याद ही होगा। भाषको याद होगा

कि रूल्ज कमेटी में रघुरम्या जी ने कहा वा कि हर प्राहिनेस के साथ स्पष्टीकरण देन के बारें म सरकार की जी राय है वह मैं धाप लीगों की बता दुंगी। प्रभी तेक वह राय सरकार की हमारे सामने नहीं माई है। ग्रीडिनेंस के साथ एक्सप्सेनेटरी स्टेटमेंट ग्राना चाहिये था, यह मेरी मौग है। वन् किसे पता चलेगा कि किस कारण को लेकर यह जारी हुँगी हैं। गोबले साहब ने इस संदन का बड़ा ग्रेगमान किया है। वह बाहर बयान बाजी कर रहे हैं। उनको जरा भी यह सभ्यता नहीं है कि सदन के सीमने आग कर सफाई देनी चाहिये । आप कानन मंत्री को ग्रादेश जारी करे कि वह ग्राडिनेस की सफाई में जो कुछ प्रखबारों के सामने बोल रहे हैं वह इस सदन के सामने आ कर बीलें । लेकिन यहां सफाई देने के लिए वह तैयार नहीं हैं । पै साहेब ने मींसा के बारे में एक्सप्लेनेटरी स्टेटमेंट बिया है लेकिन रिप्रिजेटेशन झाफ पोपल्ज झार्डिनेस के बारे में कोई संख्टीकरण सरकार के दारा नहीं दिया गया है। आप सरकार को आदेश दे कि वह स्पथ्टीकरण सदम के सामने रखे।

श्री प्रदस बिहारी वाजपेयी (ग्वालियर) : मैं एक प्रींगइटी की संवाल उठाना चाहता हूं। मैं गार्डिनेंस के मैरिट्स में नहीं जाना चाहता हूं। यह उसके लिए उपयुक्त वक्त नहीं हैं। यह ठीक है कि संविधान प्रार्डिनेंस जारी करने का सरकार को जीवरार देना है। लेकिन यह प्रश्निकार प्रमर्थादित नहीं हैं।

**ग्रध्यक्ष महोदयः** इसके बारे में हाउस मैं कॉफी कूंठ कहा जा चुका है।

श्री घटल बिहारी वाजपेयी: आपने बार-बार कहा है कि जो बात कानून बना करके पूरी हो सकती है और जिस मामले की सरकार सदन के सामने ला कर उसकी स्वी, ति ले सकती है उसके बारे में आम तौर पर अध्यादेश जारी नहीं कियां जाना चाहिये। मौसा के बारे में घाप ने देखा है कि क्या हो रह है। तस्करों को पकड़ने

के लिए मीसा मेंएमेंडमैंट किया गया है। हाई कीट में मामले जा रहे हैं, तस्कर छट रहे हैं। इसका मतलब यह है कि मीसा के बारे में एमेंडमेंट करते समय सरकार ने पूरा ध्यान नहीं दिया । सरकार प्रगर चाहती तो हाउस को विश्वास में ले सकती थी। मामला यहां ली सकती थी। लेकिन जल्दबाजी में ग्राडिनेंस जारी किए जाते हैं। जहां तक सुप्रीम कोर्ट के फैसले के बारे में ग्रध्यादेश जारी करने की सम्बन्ध है, यह ती सुप्रीम कोर्ट की मान-डानि करने जैसा मामला है। जब यह मामला ग्राएगा हम इस पर बोलेंगे । मैं चाहता हूं कि आप आदिनेंस के बारें में जो ग्रापकी राय है उसको ग्राप व्यक्त करें। 17 1 1 1 1 m F ... 1

प्राध्यक्ष महोदय : ग्रार्डिनेंस के बारें में मेरी रीय ग्रेननोन नहीं है।

भी मटल विहारी वाजपेयी : फिर से बता वे ।

**भ्राय्यक्ष महोदय**ः भ्राडिनरी लेजिस्लेगन से कामे चलता हो तो उसकी क्या जरूरत है, यह मैं कह भुका हू।

SHRI DINEN BHATTACHARYYA: (Serampore): How is it that this Ordinance was promulgated only 21 days before this session?

SHRI JYOTIRMOY BOSU: May I point out that since the Ordinance is being challenged in the Supreme Court, it becomes a suo judice matter and you cannot allow this to be laid on the Table?

MR. SPEAKER: No. There is nothing to prevant action for legislation. There have been rulings on this so many times.

SHRI K. RAGHU RAMAIAH: Regarding the suggestion made...

SHRI PILOO MODY (Godhra): Has he written to you? If so, I would like to see it.

MR. SPEAKER: When he is asked to give an explanation; the Minister can do so if he likes. I cannot ask to see it.

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SHRI SAMAR GUHA (Contai): Sir, I had really no mind to take part in this procedural matter of laying a copy of the ordinance before the House, but a situation has developed in the country which is a menace in the sense that the Government has already introduced a system of barricaded democracy in Bihar. It is not only in Bihar but the Government are doing the same in regard to the Centre also. (Interruptions). The barricaded pattern of governing this country by totalitarian means, an indication of which is evident by the way in which ordinances are promulgated, is not proper. The Central Government is setting up a pattern for all the States. Look at Bihar, There are 256 ordinances; now, Bihar is being ruled by 256 ordinances, none of which has been regularised by the State. And now, West Bengal has taken the cue from the Central Government. Just two days before the commencement of the Assembly session. an ordinance in regard to the levy was passed by the West Bengal Government. This is done not only there. We find similar instances in other States also. They are promulgating ordinances just one or two days before or even one or two days after the session.

You in your wisdom not once but several times asked the Government to see that this kind of practice of promulgation of ordinances during the inter-session period should be stopped. They are going to introduce a barricaded democracy not only for the States but for Parliament itself.

MR. SPEAKER: So far as the ordinance is concerned, you may bring up these points at the time when the Bill is brought up before the House.

SHRI PILOO MODY: You are making him nervous. (Interruptions).

SHRI SAMAR GUHA: Shri Piloo Mody is saying—

MR. SPEAKER: He says I am making you nervous. I said, "No, I am feeling nervous!"

SHRI SAMAR GUHA: I want to know humbly what is your attitude on this. Of course, we have all agreed to accept your contention-what you said at the Business Advisory Committee. Whatever came out in the press may not be reported from your source or you might not have stated before the Committee. But the trend of the country, as is evidenced by-I repeat it\_\_\_the introduction of a barricaded pattern of democracy in Bihar. is dangerous. There, the government is ruling by ordinances. They have violated the democratic norms not once but several times, by issuing such ordinances.

Take, for example, the MISA ordinance. It could have been done two days before the session concluded. What haste was there for this ordinance regarding the People's Representation Act? It could have been taken up ten days after, when Parliament re-assembled. So, unless you passed a strict, strong stricture on the Government, things would not improve. The trend has been set for a system of barricaded democracy really and practically, with the oneparty system of government, a totalitarian system of government. There is now a barricaded type of democracy in this country. There fore, a caution must be given to the Government and it is your responsibility, as the custodian of the rights and privileges of the House, and as the upholder of the Constitution of India, to give a strong stricture to the Government, so that this promulgation of ordinances in a hurry during the intersession should be stopped and stopped for good.

SHRI Ρ. G. MAVALANKAR (Ahemedabad) Sir, I have not given my name and I do not want to speak on the merits because we will have chances later on about the subject matter of the Ordinances. I have a point of order; it is short and simple. We find that between two sessions of Parliament a number of Ordinances are issued. Some are issued immediately after the end of the session; were it appears that Government waiting for the session to end so that they could start with the Ordinances. Similarly, just a few days before the session begins, they issue them. My Papers Laid

point of order is this. Is it in conformity with the parliamentary procedure and practice all over the world, wherever there is parliamentary democracy? Are Parliaments meant merely for rubber-stamping executive decisions reflected in the various Ordinances? Because Ordinances do not give us a chance to amend or say new things; we are merely asked to say: yes or no.

In between two sessions, the Speakers' Conference was held in Shillong. Was this matter of great parliamentary and democratic significance discussed there? Perhaps you discussed many points like disorder, members' speaking to the galleries, etc. But this practice of issuing Ordinances is a matter which corrodes and erodes the rights of Members of Parliament; was this not discussed?...(Interruptions)

SHRI H. K. L. BHAGAT (East Delhi): I want to know whether Member who has not sought your permission to make his comments on the procedural aspects can rise on a point of order and say all that has been Have you permitted a discussaid. sion on the merits of these Ordinances? While making improper use of this facility, not only he but other Members like Mr. Limaye have made absolutely false and politically motivated baseless allegations against the Prime Minister and the Government. Surprisingly even the names of persons like Shri Nityanand Kanungo were brought in though they were not present here and no notice was given to you. This is against the rules: they are trying to misuse the permission and are trying to make political capital out of it. There must be some end to this misuse of this forum.

MR. SPEAKER: This seems to have gone a little out of control. Normally we have been calling Members only on things like delay or some technical matters. But even gentlemen who did not send their names got up on points of order. This is a matter of convention; if they do not observe the convention I have no power to prevent a point of order. I hope this exception will be only for today. We shall stick to the practice we have been following for the past so many years.

SHRI JYOTIRMOY BOSU: What are your comments on the Ordinances? You give so much sermon to all of us.. (Interruptions)

MR. SPEAKER: My comments are here. This time we decided to throw open the proceedings of the Speakers' conference, which are more than seven years old. Initially we did not do so; now we said that it was much better to throw it open. Previously we had given the decisions in short, not the proceedings because some people say something and they will be in trouble, in their own legislature and I here in the Lok Sabha. So we thought that was the right thing, that we decided. Inspite of that they come out and create trouble for us... You can very well imagine the embarrassing position of the Speaker for some remark involving a Member, without meaning any illwill to him. My views about this question of ordinances are not only my views but they are the views of my predecessors, including your distinguished father, Mr Mavalankar. I just reiterated them and added a bit of my own emphasis in my own words, according to the situation. I stand by those various observations. Mr. Raghu Ramaiah will explain it.

SHRI K. RAGHU RAMALAH: Sir, in placing he ordinances on the Table, I have only performed an obligation under the Constitution. I do not want to go into the merits of it except to deny a very wild allegation that one of the ordinances is meant to protect the Prime Minister. It is not meant to protect any particular member. It applies equally to some members of the opposition parties also. Regarding some new procedure which you have indicated in the rules committee about the ordinances and referred to by Mr. Madhu Limaye, I would like to say that certain suggestions were made

### [Shri K. Raghu Ramaiah]

and I said, I will convey the suggestion<sub>s</sub> to the Government and find their reaction thereto. That is where the matter stands.

श्वी जनेक्वर मिश्च : यह रघुरमैया साहब ने क्या सफाई दी मेरी तो समझ में नहीं ग्राया। क्योंकि सारे हिन्दुस्तान में यह चर्चा है... (इंटरप्शंन)... हम चाहते हैं कि ग्राप उन से सफाई दिलवायें ।.. (इंटरप्शंस) ...

# श्री मघ लिमये : इस ग्राडिनेंस के विरोध

में वाक आउट करता हूं।

(Shri Madhu Limaye and some other hon. Members then left the House.)

## Explanatory Statement Re. Textile Undertakings (Nationalisation) Crdinance, 1974.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): On behalf of Shri T. A Pai, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Sick Textile Undertakings (Nationalisation) Ordinance, 1974, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-8428/74].

NOTIFICATIONS UNDER GUJARAT SLUM AREAS (IMPROVEMENT, CLEARANCE AND REDEVELOPMENT) ACT, 1974

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUS-ING (SHRI MOHAN DHARIA): I beg to lay on the Table—

 A copy each of the following Gujarat Notifications under subsection (2) of section 59 of the Gujarat Slum Areas (Improvement, Clearance and Redevelopment) Act, 1973, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat—

(i) The Gujarat Slum Areas (Improvement, Clearance and Redevelopment) (Constitution of

Board) (Amendment) Rules, 1974, published in Notification No. GH J|47|74|SCB-1073|A-1, in Gujarat Government Gazette dated the 31st August, 1974.

(ii) Notification No. GH|J|48|
74|SCB-1073|A-1, published in Gujarat Government Gazette dated the 31st August, 1974.

 (iii) Notification No. GH|J|51|
 74|SCB|1073|A-1, published in Gujarat Government Gazette dated the 26th September, 1974.

(2) A statement explaining reasons for not laying the Hindi versions of the above Notifications.

[Placed in Library. Sec. No. LT-8420 74].

SHRI P. G. MAVALANKAR: About Item No. 5, my enquiry is two-fold. It is noticed that the Gujarat Slum Areas 'Improvement, Clearance and Redevelopment) Act was passed and brought into cfrect in 1973. About the notifications he is laging on the Table, I want to know why they have been delayed so much. After the gassage of the Act, why is it that the Gujara: Administration did not issue these notifications immediately?

About para 2 explaining the reasons for not laying the Hindi version, etc., being the opening day I would like to say this and I would not repeat it. In spite of our repeated and strong objections which were expressd here both in English and more particularly in Hindi, this habit of disregarding an important decision of the Government is growing and Government takes shelter under this or that excuse. I want to know whether the Gujarat or the Central Government have not got facilities for ensuring promptness in providing translations in Hindi of all the communications, notifications etc.

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